

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**IA No.367/2021
AND
CP (IB) No.141/Chd/CHD/2021**

**Under Section 95 of IBC, 2016 and Rule 11 of
NCLT Rules, 2016.**

In the matter of:

Central Bank of India

...Petitioner-Financial Creditor

Versus

Poonam Gupta

...Respondent-Personal Guarantor

Present through video conferencing:

Mr. Pulkit Goyal, Advocate for the petitioner.

When this matter is taken up for hearing, learned counsel appearing for the petitioner seeks to withdraw the instant CP with liberty to file a fresh CP with better particulars, in accordance with law, since there are some defects in the instant CP.

2. Accordingly, IA No.367/2021 and CP(IB) No.141/Chd/CHD/2021 are dismissed as withdrawn with liberty as aforesaid.

Sd/-

(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

August 04, 2021
pc

